IN THE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH, MUMBAI

C.P.(IB)-4108(MB)/2019

CORAM: SHRI V. P. SINGH
MEMBER (J)
SHRI RAJESH SHARMA
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.9.2019

NAME OF THE PARTIES: The Cosmos Co-Operative Bank Limited.

v/s

Mirco Dynamics Private Limited.

Section 7 of the Insolvency and Bankruptcy Code, 2016.

ORDER

1. **C.P. (IB) – 4108(MB)/2019**

It is observed that in our order dated 23.09.2019 in CP 4108(IB)/MB/2019 The Cosmos Co-Operative Bank Limited vs. Mirco Dynamics Private Limited, the name of the Corporate Debtor is inadvertently come as "Micro Dynamics Private Limited" instead of "Mirco Dynamics Private Limited".

It is clarified that, wherever in our said order, the name of the Corporate Debtor appears as "Micro Dynamics Private Limited" shall be read as "Mirco Dynamics Private Limited".

Sd/- Sd/-

RAJESH SHARMA **V. P. SINGH**
Member (Technical) Member (Judicial)